

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-08/2017/13362/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Utpal Prasad,  
District & Sessions Judge  
Chirang, Kajalgaon

Dated Guwahati, the 16<sup>th</sup> December, 2022.

Sub:- **Earned leave.**

Ref:- Your letter No. DJCH. I-5/2022/3729 Dated 08.12.2022 .

Sir,

With reference to the above, I am directed to inform you that you have been granted extension of **earned leave for 5 additional days w.e.f. 13.12.2022 to 17.12.2022 with station leave permission, from the evening of 07.12.2022 till the morning of 19.12.2022**, subject to submission of your leave admissibility report from the office of the Principal Accountant General, Assam, Guwahati.


Yours faithfully,

Sd/-  
**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-08/2017/13363-13364/A, dated** , 16-12-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
- ✓2. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**  
Sd/-